

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

Original Application No. 95 of 2023 (SZ)

IN THE MATTER OF:

P. Kannappan,

Kancheepuram and Anr

...Applicant(s)

-Vs-

The Tamil Nadu Coastal Zone Management Authority,

Chennai and Others

...Respondent(s)

REPORT FILED BY THE 2nd RESPONDENT-
THE DISTRICT COLLECTOR, CHENGALPATTU

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Through

Dr. D. Shanmuganathan

Standing Counsel of Tamil Nadu

National Green Tribunal

Southern Zone

Date: 31.07.2025

**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE,
CHENNAI**

Original Application No. 95 of 2023 (SZ)

1) P. Kannappan,
S/o. Theepanjan,
Tsunami Quarters,
Thazhuthali Kuppam, Cheyyur,
Kancheepuram.

2) D.Moorthy
S/o.Duraikannan,
Tsunami Quarters,
Thazhuthali Kuppam, Cheyyur,
Kancheepuram.
....Applicant(s)

Versus.

1) The Tamil Nadu Coastal Zone Management Authority,
Rep by its Member Secretary
No.1.Jeenis Road, Panagal Buildings
Ground Floor, Saidapet, Chennai-600015.

2) District Collector,
Collector Office,
G.S.T Road,
Chengalpattu 603001.


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3) The Director,

Directorate of Town and Country Planning,
Chennai.

4) Local Planning Authority,

Chengalpattu District.

5) Mr.M.Raguram

6) Mr. Harsha Ilango

7) Mrs. Vasundara, W/o. Vetri Duraisamy

8) The Chairman,

TANGEDCO

....Respondent(s)

STATUS REPORT FILLED BY THE DISTRICT COLLECTOR,
CHENGALPATTU

I, D. Sneha, I.A.S, Daughter of Mr K.M.Divakaran, aged about 32 years, presently serving as District Collector, Chengalpattu, having office at District Collector's Campus, Chengalpattu, do hereby solemnly affirm and sincerely state as follows :-

1. It is submitted that Thiru.Kannappan S/o.Theepanjan have filed Original Application No.95 of 2023 (SZ) before the Hon'ble National Green Tribunal, Southern Zone, Chennai with prayer to direct the Respondents 1 and 2 to demolish all the illegal construction raised in survey No.482, 483, 484, 485, 486, 487, 488, 496, 497, 498, 499 of Paramankeni village and survey no.241 of Mudaliarkuppam village, all of which lies in CRZ III as per the


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approved CZMP and to remove all construction debris, wastes, materials and to restore the area to its original condition.

2. When the above case came up for hearing on 02.06.2025, the Hon'ble Tribunal has passed the order as follows:

"...2. It is argued by the learned counsel appearing for the TNSCZMA that originally it was under the impression that only the District Coastal Management Authority (DCZMA) has got the powers.

3. In this regard, the O.M. dated 10.10.2022 issued by the MoEF&CC was also referred to, which pertains to delegation of powers under Section (5), empowering under Section (10) and authorizing under Section (19) of the Environment (Protection) Act, 1986 to the State and Union Territory CZMAs.

4. Therefore, it is clear that the MoEF&CC has clarified that delegation under Section (5), empowering under Section (10) and authorizing under Section (19) of the Environment (Protection) Act, 1986 to the State and Union Territory CZMAs for the purpose of taking any action on violations.

5. The said Office Memorandum was issued in the year 2022, and the present Original Application was filed in 2023. Despite the lapse of two years, no action has been initiated by any of the authorities, including the SCZMA and the local bodies.


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6. The notice issued by the Directorate of Town and Country Planning (DTCP) for the removal of unauthorized constructions was challenged by the 5th Respondent herein before the Hon'ble High Court of Madras in W.P. No.13923 of 2024. Though an interim stay was initially granted, the writ petition was ultimately disposed of on 25.03.2025, holding that the authorities had identified violations and authorized constructions carried out without planning permission. Despite the District Town and Country Planning Authority and the Panchayat President of Paramankeni Village Panchayat being parties to the said proceedings, no action has been taken even after the disposal of the writ petition.

7. Even otherwise, no action has been taken against Respondents No.6 and 7 herein, who are also identified as violators. Furthermore, the TNSCZMA has already enlisted about 16 such structures constructed in violation of the CRZ Notification, without obtaining the requisite planning and building permissions. It is surprising that no action has been initiated by any of the authorities in this regard.

8. The learned counsel appearing for the TNSCZMA seeks additional time to issue notice to the violators as per law and to take appropriate action.

9. Despite the violations being evident, having been brought to the attention of the authorities, and the matter being sub judice before this Tribunal, the continued inaction of the authorities over the past two years is highly deplorable.


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The SCZMA, being the statutory custodian of the State's coastal zone, cannot turn a blind eye to such unauthorized constructions. At the time of filing the Original Application, only three such structures were reported. However, as per the report filed by the State, there are now more than sixteen constructions in violation of the CRZ Notification in Chengalpattu District alone. This prolonged inaction has clearly emboldened other violators to erect permanent structures within the prohibited zone. Such failure to act amounts to gross negligence on the part of the authorities entrusted with the responsibility of protecting the coastal environment.

10. We are only granting time for taking necessary and prompt action, as promised before this Tribunal, against the violators within a reasonable period. In the event the necessary final orders are not passed and action taken within the stipulated time, the Member Secretary of the SCZMA and the Chairman/District Collector—District CZMA shall be held accountable and are directed to appear before this Tribunal through Video Conference on the next date of hearing.

11. Post the matter on 01.08.2025.”

3. It is submitted that the District Collector, Chengalpattu, 2nd Respondent herein has already furnished the details of 16 Unauthorized constructions identified at the time of joint inspection by the officials of District Coastal Zone Management Authority (DCZMA) vide the report dated 07.05.2025 to the Member Secretary,


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Tamil Nadu State Coastal Zone Management Authority. As per office memorandum dated 10.10.2022 issued by the Ministry of Environment, Forest and Climate Change, the powers under section 5, 10 and 19 of the Environment Protection Act, 1986 are delegated to TNSCZMA for taking action against violations of Coastal Zone Regulation Notification, 2011.

4. Pursuant to the above order of the Tribunal, Show Cause notices were issued by the Member Secretary, TNSCZMA for all the 16 violators under section 5 of the Environment (Protection) Act, 1986 vide his letter No.P1/1484/2023, dated:05.06.2025. The Member Secretary, TNSCZMA has also instructed Superintending Engineer, TANGEDCO, Chengalpattu to disconnect the electricity supply for the buildings of all the 16 violators under section 5 of the Environment (Protection) Act, 1986 vide his office letter No.P1/1484/2023-14, dated:05.06.2025.

5. It is submitted that as per the Hon'ble Tribunal order dated 02.06.2025 the Department of Environment & Climate Change has instructed to stop the ongoing construction happening in said violations. The Chairman, DCZMA / District Collector, Chengalpattu has instructed the Assistant Director, District Town and Country Planning to take necessary action in this regard and to submit the report in this regard.

6. It is submitted that accordingly Assistant Director/Member Secretary, District Town and Country Planning has sent his report in his letter RC.No.1653/2024/CD-3, dated:30.07.2025. Based on the report, it is stated that as per G.O.Ms.No.195, Housing and Urban Development Department, dated:05.11.2022, further enforcement


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action has been initiated by DTCP and Local body. First Form I Notices (Notice for Production of documents) were issued to the four violators namely Thiru.Rama Mohan Rao on 12.03.2024, Thiru.Raghuram, Tmt.Vasundra and Thiru.Harsha Ilango on 22.03.2024 under Section 56 & 57 of Town and Country Planning Act 1971.

7. It is submitted that based on said Notices one of the violators namely Thiru.Rama Mohan Rao has submitted his representation dated 19.03.2024 and submitted the following documents and the same as follows:-

- Copy of the Sale Deed Doc No.6020/2007-S.No.495pt.
- Copy of the Sale Deed Doc.No.5808/2007-S.No.496/6pt.
- Patta.
- Adangal & Land Tax Receipts up to 2024.
- Letter No.5/2023 dt.28.07.2023 for payment of fees for approval.
- Copy of the Approved Plan.

8. Subsequently Thiru.Rama Mohan Rao has submitted another representation dated 22.03.2024 and stated that he has obtained permission for construction and also obtained building approval plan from the Local Panchayat Authority, and further states that he was in the view of construction of his Guest House was properly approved. The Violator further states that, the Non receipt of Permission from the Pollution Control Board, Environment

Department and Directorate of Town and Country Planning was neither will full, nor wanton and only due to his innocence.

9. It is submitted that Thiru.Rama Mohan Rao further requested to kindly grant necessary Permission / Regularization for the construction of the above said Guest House and also he assured to pay necessary fees/charges for the same. Also Thiru.Rama Mohan Rao in his representation states that he has given similar applications to the Director of Environment and Climate Change, Chennai and to the District Pollution Committee, Maraimalai Nagar, Chengalpattu and the same was pending before the concerned authorities. After due consideration of his representation, Form III on 10.03.2025 and Form V on 23.07.2025 were issued with respect the Survey Nos.495/2A and 496/6A1 by DTCP and Form I notices were issued to 496/6A2 and 495/1 by the President, Paramankeni Panchayat to him.

10. It is submitted that another violator namely Thiru.Raghuram has submitted his representation dated 01.04.2024 and stated that, he has obtained necessary Planning Permission from the Village Panchayat and constructed the building by paying the necessary fee as per the procedure. Further, the said violator has approached the Hon'ble High Court and filed Writ Petition in WP.No.13923 of 2024 and prayed as follows: -

“...praying for issuance of a Writ of Certiorari, calling for the entire records of impugned proceeding initiated by the 1st respondent in Notice No.01/2024/DTCP/CD3 dated 10.04.2024 and to quash the same as arbitrary, unjust, unlawful.”


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11. In which, the Hon'ble High Court has passed an Interim Order dated 22.05.2024 and the same as follows:-

"...Our attention is drawn to the building approval issued by the local body, but during the course of hearing, the stand taken by the respondents appears to be that the local body is not competent to grant Planning Permission Under Rule 5(2) of The Tamil Nadu Combined Development and Building Rules, 2019. This is according to the improvement on the stand originally taken. There shall be an order of interim stay...."

12. In continuation to the above, The Hon'ble High Court has passed a Final Order dated 25.03.2025 and the vital verdict are highlighted here under:-

"....The Form-III notice issued under Section 56(1) of the Tamil Nadu Town and Country Planning Act, 1971 dated 10.04.2024 is sought to be quashed in the present writ proceedings.

2. Pursuant to the inspection conducted on 12.03.2024, the competent authorities found that an unauthorized development of building has been carried out in the premises in Survey No.498/1B4A(part), 498/2B12A1A, Paramankeni Village, Lathur Panchayat Union, Cheyyur Taluk, Chengalpattu District without permission. Therefore, Form-III notice was issued to the writ petitioner to demolish/alter the building for achieving setback spaces and rectify the violation in compliance with the Tamil Nadu

Combined Development and Building Rules, 2019, within 30 days. The petitioner, instead of complying with the rules, has chosen to file the present writ petition.

3. The learned counsel appearing on behalf of the petitioner is unable to establish that in pursuance of the notice, the violations are rectified. Admittedly, the authorities found violations/unauthorized constructions without planning permission. That being so, the petitioner has not established any acceptable ground for the purpose of entertaining the writ petition. Accordingly, the writ petition stands dismissed. Consequently, interim order stands vacated and the W.M.P.No.15117 of 2024 is also dismissed. No costs..."

Consequently, Form III and Form VII (Lock & Seal order) were issued to him. The said construction was locked and sealed.

13. It is submitted that another violator namely Thiru. Harsha Ilango has submitted his representation dated 02.04.2024 and stated that he has purchased the lands in SF.No.498/1B3 and SF.No. 498/28 during the year 2022 as per the document No.4114 dated 14.10.2022. The small building located in his land is old and existed even before the time of purchase. After due consideration of his representation, Form III and Form VII were issued to him and the construction was locked and sealed.

14. It is submitted that another violator namely Ms.Vasundra has submitted her representation dated 13.05.2024 and apologized for unknowingly constructing the structure and requested to grant three months of time for further process. Further, the said violator


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Ms.Vasundara has approached the Hon'ble High Court and filed Writ Petition in WP.No.23612 of 2024 and prayed as follows:-

"....praying for issuance of a Writ of Certiorari, to call for records and quash the impugned notice dated 10.04.2024 vide No.01/2024/DTCP/CD3 issued by the Respondent No.1...."

15. The Hon'ble High Court in its Interim Order dated 25.11.2024 has instructed not to take any coercive action against the petitioner. In continuation to that the Hon'ble High Court has passed a Final Order dated 14.02.2025 and the same as follows:-

"....2. No writ against notice is entertainable unless such notice has been issued by an incompetent authority having no jurisdiction. However, the grounds raised by the petitioner on merits cannot be adjudicated in the present writ proceedings, which require enquiry with reference to the documents and evidence available on record. The High Court cannot conduct a roving enquiry nor decide the disputed issues of this nature. It is found that the petitioner has developed the building unauthorizedly without planning permission for the development of building and the authorities identified the unauthorized constructions and issued notice under Section 56(1) of the Tamil Nadu Town and Country Planning Act. Mere permission from the panchayat would be insufficient to develop a building to the extent as done by the petitioner in the present case. Therefore, it is for the petitioner to submit her explanation along with the documents, if any, to the authorities to

appreciate her case. The authorities, on receipt of the explanation, shall conduct enquiry by verifying the documents and evidence, if any, produced by the petitioner and thereafter pass final orders, and initiate all appropriate actions to ensure that the unauthorized construction/building, if any found, is removed by following the due process, as expeditiously as possible. With this observation, the writ petition stands dismissed. Consequently, W.M.P.No.25831 of 2024 is also dismissed. No costs....”

Consequently, Form III and Form VII (Lock & Seal order) were issued to her and the said construction was locked and sealed.

16. It is submitted that out of the 16 violations, with respect to the remaining 12 violations Form I Notices were issued to the violators on 22.07.2025 by the President, Paramankeni Panchayat, Lathur Panchayat Union. In view of the above the details of the action taken on the violators are tabulated as follows:

S. No	Location	GPS Coordinates	Name of the owner and their address	Action taken by DTCP/Local Body
1.	SF. No. 483/2E of Paramankeni Village, Cheyyur Taluk, Chengalpattu District	12.3498 95 N 80.0645 63 E	Mr. Thirumalai Varadarajan, S/o. T.N.Gopalan, No. 5/11, Rajamannar Street, T. Nagar, Chennai - 600017	Form I issued by the President, Paramankeni Panchayat


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2.	SF. No. 485/1A2 of Paramankeni Village, Cheyyur Taluk, Chengalpattu District	12.3465 78 N 80.0646 68 E	Mrs. Kalapana Babu, W/o. Babu Thiagarajan, No. 14, Fourth Cross Street, Karpagam Gardens, Adyar, Chennai - 600020	Form I issued by the President, Paramankeni Panchayat
3.	SF. No. 488/2 of Paramankeni Village, Cheyyur Taluk, Chengalpattu District	12.3460 31 N 80.0615 30 E,	Mrs. Indira Subramaniam, W/o. Subramaniam, No. 26, Rajasekara Mudali Street, Chennai - 600004	Form I issued by the President, Paramankeni Panchayat
4.	SF. No. 488/6B, 6C of Paramankeni Village, Cheyyur Taluk, Chengalpattu District	12.3418 47 N 80.0617 09 E,	Mrs. Vasundhra Vetri, W/o. Mr. Vetri Duraishamy, No.28, 1t Main Road, CIT Nagar Chennai 600 035	Form I, III and Form VII (Lock and Seal order) issued by DTCP. The Construction was locked and sealed.
5.	SF. No. 495/2A, 496/6A1 of Paramankeni Village, Cheyyur Taluk, Chengalpattu District	12.3416 19 N 80.0592 16 E,	Mr.M.S.Rama Mohan Rao, S/o.Late M.Marayya, No.1/2, Krishnabai Street, T.Nagar, Chennai--600 017	Form I, III, and Form V issued by the DTCP


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6.	SF. No. 496/4A2, 5A2 of Paramankeni Village, Cheyyur Taluk, Chengalpattu District	12.3517 61 N 80.0644 94 E	T.M.Muthukumar, S/o. T.V.Mandravanan, SF Nos.270, 274 & 277, Avinashi Mangalam Road, Karunaipalayam Village, Avinashi- 641654	Form I issued by the President, Paramankeni Panchayat
7.	SF. No. 496/6B of Paramankeni Village, Cheyyur Taluk, Chengalpattu District	12.3434 42 N 80.0607 06 E	Mrs.M.Thulasi, wife of Mr.S.N.Reddy, 33/9, Madras Battai Road, Villivakkam, Chennai 600 049,	Form I issued by the President, Paramankeni Panchayat
8.	SF. No. 496/6A2 of Paramankeni Village, Cheyyur Taluk, Chengalpattu District	12.3416 55 N 80.0594 81 E	Mr.M.S.Rama Mohan Rao, S/o.Late M.Marayya, No.1/2, Krishnabai Street, T.Nagar, Chennai--600 017	Form I issued by the President, Paramankeni Panchayat
9.	SF. No. 498/2B2 of Paramankeni Village, Cheyyur Taluk, Chengalpattu District	12.3403 26 N, 80.0586 29 E	Sriram Panchu, son of R Panchu, E-110, 16th Cross Street, Besant Nagar, Chennai 600090,	Form I issued by the President, Paramankeni Panchayat
10.	SF. No. 498/ 1B3A of Paramankeni Village, Cheyyur	12.3390 71 N, 80.0600 48 E	Mr. Harsha Ilango, Mr. Ilango Kasthurirangaian, No.396, G.V.	Form I, III and Form VII (Lock and Seal order) issued by

	Taluk, Chengalpattu District		Residency, Sowripalayam Post, Coimbatore South, Coimbatore-641 028	DTCP. The Construction was locked and sealed.
11.	SF. No. 498/2B6 of Paramankeni Village, Cheyyur Taluk, Chengalpattu District	12.3393 81 N, 80.0598 38 E	Mr.Sushanth Karlapudi, son of Mr.Rambabu Karlapudi, No.14, 4th Cross Street, Ormes Road, Kilpauk, Chennai-600 010	Form I issued by the President, Paramankeni Panchayat
12.	SF. No. 498/ 1B4A1 of Paramankeni Village, Cheyyur Taluk, Chengalpattu District	12.3383 76 N, 80.0594 95 E	Mr.M.Raghuram, son of Mr.V.L.Malmaruga n, 5/1B, Nilayaa DD Avenue, Thattankulam, Uthangudi, Madurai-625107	Form I, III and Form VII (Lock and Seal order) issued by DTCP. The Construction was locked and sealed.
13.	SF. No. 498/1A3, 1A4, 1A5, 1A6 of Paramankeni Village, Cheyyur Taluk, Chengalpattu District	12.3408 23 N, 80.0604 23 E	Mr.Gnanasehar Devadason, S/o. Gnanaraj, 1A, Chinnandikuppam Main Road, Vettuvankani, Injambakkam, Chennai -600115 & Mr. L. Suren son of Lakshmanan, 25/11A Sarangapani	Form I issued by the President, Paramankeni Panchayat

			Street, T. Nagar, Chennai 600 017	
14.	SF. No. 495/1 of Paramankeni Village, Cheyyur Taluk, Chengalpattu District	12.3434 08 N, 80.0603 47 E	Mr.M.S.Rama Mohan RAO, S/o.Late M.Marayya, No.1/2, Krishnabai Street, T.Nagar, Chennai--600 017	Form I issued by the President, Paramankeni Panchayat
15.	SF. No. 483/ 2A23A of Paramankeni Village, Cheyyur Taluk, Chengalpattu District	12.3471 61 N, 80.0636 04 E	Nivi Enterprises No. 8, River View Road, Kotturpuram, Chennai - 600 085	Form I issued by the President, Paramankeni Panchayat
16.	SF. No. 487 of Paramankeni Village, Cheyyur Taluk, Chengalpattu District	12.3461 79 N, 80.0628 62 E	Dr CT. Arunachalam, S/o. S. Chidambaram, No. 3, Vidwan Sundaram Street, Nungambakkam, Chennai - 600034	Form I issued by the President, Paramankeni Panchayat

17. In the above circumstances, the Member Secretary, TNSCZMA has issued the final orders vide his proceedings Proc.No.P1/1484/2023, dated 28.07.2025. with respect to the following violations as tabulated below:


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S.No	Location	GPS Coordinates	Name of the owner and their address
(1)	(2)	(3)	(4)
1	SF. No. 495/1 of Paramankeni Village, Cheyyur Taluk, Chengalpattu District	12.34340 8 N, 80.06034 7 E	Mr.M.S.Rama Mohan Rao, S/o.Late M.Marayya, No.1/2, Krishnabai Street, T.Nagar, Chennai--600 017
2	SF. No. 495/2A, 496/6A1 of Paramankeni Village, Cheyyur Taluk, Chengalpattu District	12.34161 9 N 80.05921 6 E,	Mr.M.S.Rama Mohan Rao, S/o.Late M.Marayya, No.1/2, Krishnabai Street, T.Nagar, Chennai--600 017
3	SF. No. 496/6A2 of Paramankeni Village, Cheyyur Taluk, Chengalpattu District	12.34165 5 N 80.05948 1 E	Mr.M.S.Rama Mohan Rao, S/o.Late M.Marayya, No.1/2, Krishnabai Street, T.Nagar, Chennai--600 017
4	SF. No. 496/4A2, 5A2 of Paramankeni Village, Cheyyur Taluk, Chengalpattu District	12.35176 1 N 80.06449 4 E	T.M.Muthukumar, S/o. T.V.Mandravanan, SF Nos.270, 274 & 277, Avinashi Mangalam Road, Karunaipalayam Village, Avinashi- 641654
5	SF. No. 483/2E of Paramankeni Village, Cheyyur Taluk, Chengalpattu District	12.3498 95 N 80.0645 63 E	Mr. Thirumalai Varadarajan, S/o. T.N.Gopalan, No. 5/11, Rajamannar Street, T. Nagar, Chennai - 600017


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6	SF. No. 487 of Paramankeni Village, Cheyyur Taluk, Chengalpattu District	12.34617 9 N, 80.06286 2 E	Dr CT. Arunachalam, S/o. S. Chidambaram, No. 3, Vidwan Sundaram Street, Nungambakkam, Chennai - 600034
7	SF. No. 485/1A2 of Paramankeni Village, Cheyyur Taluk, Chengalpattu District	12.34657 8 N 80.06466 8 E	Mrs. Kalapana Babu, W/o. Babu Thiagarajan, No. 14, Fourth Cross Street, Karpagam Gardens, Adyar, Chennai - 600020
8	SF. No. 498/1A3, 1A4, 1A5, 1A6 of Paramankeni Village, Cheyyur Taluk, Chengalpattu District	12.34082 3 N, 80.06042 3 E	Mr.Gnanasehar Devadason, S/o. Gnanaraj, 1A, Chinnandikuppam Main Road, Vettuvankani, Injambakkam, Chennai -600115 & Mr. L. Suren son of Lakshmanan, 25/11A Sarangapani Street, T. Nagar, Chennai - 600017.
9	SF. No. 488/2 of Paramankeni Village, Cheyyur Taluk, Chengalpattu District	12.34603 1 N 80.06153 0 E,	Mrs. Indira Subramaniam, W/o. Subramaniam, No. 26, Rajasekara Mudali Street, Chennai - 600004
10	SF. No. 496/6B of Paramankeni Village, Cheyyur Taluk, Chengalpattu District	12.34344 2 N 80.06070 6 E	Mrs.M.Thulasi, wife of Mr.S.N.Reddy, 33/9, Madras Battai Road, Villivakkam, Chennai 600 049,

18. In the above said final orders, the Member Secretary, TNSCZMA has directed the above said violators specified in the column 4 of the above table that the construction in the Survey No's specified in the column 2 of the above table should be demolished and removed in its entirety forthwith and the area shall be restored to its original condition as prior to the commencement of the construction activities. Further, they are also directed to ensure compliance with the applicable provisions of Construction and Demolition Waste Management Rules, 2016 while carrying out the demolition activity.

19. The forgoing facts were submitted herewith for kind perusal of the Hon'ble Tribunal and for further orders.

DATE: 31.07.2025


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